

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Special Bench)

Item No.-502
(IB)-718(PB)/2018
IA/3698/2020

IN THE MATTER OF:

Punjab National Bank

....Applicant

Vs.

Dynamic Shells (India) Pvt. Ltd.

....Respondent

SECTION

U/s 7 of (IBC) Liq.

Order delivered on 13.03.2023

CORAM:

**SHRI ASHOK KUMAR BHARDWAJ,
HON'BLE MEMBER (JUDICIAL)**

**DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant :
For the Respondent :
For the Liquidator : Mr. Abhishek Anand, Mr. Mohak Sharma, Mr. Sajal Jain, Advs.
For the ED : Mr. Zoheb Hossain, Mr. Vivek Gurnami Mr. Kavish Garach, Mr. Vivek Gaurav, Advs. in IA/3698/2020

ORDER

IA. No. 3698/2022:-

Ex-facie, we are of the view that the issue raised in the IA is directly covered by the Judgment dated 11.11.2022 passed by Hon'ble Delhi High Court in Rajiv Chakraborti, Resolution Professional of EIEL Vs. Directorate of Enforcement (W.P.(C) 9531/2020, CM Appl. 30578/2020). Nevertheless, Ld. Counsel for the Applicant seeks an opportunity to read the Judgement before making further submissions qua the IA. List the matter on **14.04.2023**.

S/d-
(DR. BINOD KUMAR SINHA)
MEMBER (T)

S/d-
(ASHOK KUMAR BHARDWAJ)
MEMBER (J)